

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 02/05/2017

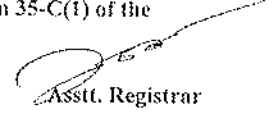
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70432/2017-SM[BR] dated 28/04/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/3792/2006	C.C.E, MEERUT-II Saheed Park, Near Ashok Ki Lat, Delhi Road, Meerut.

	Name and Address of Respondent
2	ESSA ZIP FASTNERS(P) LTD Bazpur road, Kashipur.,

Copy To

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

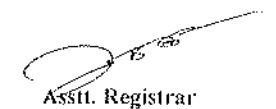
9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

11 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd.(taximanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

13 C.D.R. 14 Office Copy 15 Guard File


 Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**

REGIONAL BENCH : ALLAHABAD

COURT No. I

APPEAL No. E/3792/2006-EX[SM]

(Arising out of Order-in-Appeal No.149-CE/Meerut-II/2006 dated 28/08/2006 passed by Commissioner of Central Excise & Customs (Appeals), Meerut II)

Commissioner of Customs Excise Meerut II

Appellant

Vs.

ESSA Zip Fastners (P) Limited

Respondent

Appearance:

Shri Rajeev Ranjan (AR) JC

for Appellant

None

for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Date of Hearing : 28/04/2017

Date of Decision : 28/04/2017

FINAL ORDER NO.....70432/2017.....



Per: Anil Choudhary

The present appeal is filed by the Revenue against Order-in-Appeal No.149-CE/Meerut-II/2006 dated 28/08/2006 passed by Commissioner of Central Excise & Customs (Appeals), Meerut II.

2. Heard the learned AR for Revenue, respondent is absent inspite of notice. Only ground of Revenue is that order of J.B. Fashions v/s CCE, Rohtak reported at 1999 (180) ELT 99 Tribunal-Delhi, is not accepted and appealed against, which is relied in the impugned order.

3. I find the aforementioned decision of Tribunal have been upheld by Hon'ble Punjab & Haryana High Court, reported at 2010 (262) ELT 122 (P & H).

4. Hence, appeal is dismissed.

(Dictated and pronounced in Court)



(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ankit

प्रमाणित प्रति/Certified True Copy

29/05/2017
सहायक पंजीकर/Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण/(C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
18, M. G. MARG, ALLAHABAD-211001

